

FORM NO. MGT-6

[Pursuant to section 89(6) of The Companies Act, 2013 and pursuant rule 9(3) of The Companies (Management and Administration) Rules, 2014]



to

Return to the Registrar in respect of declaration under section 89 received by the company

Form language English Hindi

Refer the instruction kit for filing the form.

1.(a) *Corporate identity number (CIN) of company

(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the registered office of the company

I. Particulars of shares in respect of which the person whose name is entered in the register of members of the company as a holder of shares does not hold the beneficial interest in such shares

1.(a) *Number of shares

(b) Distinctive number of shares From To

(c) *Kind of shares

(d) *Face value of shares (Rs.)

(e) *Paid-up value of shares (Rs.)

2.(a) *Name of the person in whose name the above shares have been registered as holder in the register of members

(b) *Address Line I

Line II

(c) *City

(d) *State

(e) *Country

(f) *Pin code

(g) *Nationality

(h) Father's name or Husband's name Father's name Husband's name

(i) Name of the Authorized person

(j) *Date of entry of name in register (DD/MM/YYYY)

3.(a) * Name of person who holds a beneficial interest in such

(b) *Address Line I

Line II

(c) *City

(d) * State

(e) * Country

(f) * Pin code

(g) *Nationality

4.(a) * Date of declaration (DD/MM/YYYY)

(b) *Name of the declarants

(c) *Occupation

5. *Date of receipt of declaration by the company (DD/MM/YYYY)

II. Particulars of shares in respect of which the person whose name is entered in the register of members of the company as a holder of shares does not hold the beneficial interest in such shares

1.(a) Number of shares

(b) Distinctive number of shares From To

(c) Kind of shares

(d) Face value of shares (Rs.)

(e) Paid-up value of shares (Rs.)

2.(a) Name of the person in whose name the above shares have been registered as holder in the register of members

(b) Address Line I

Line II

(c) City

(d) State

(e) Country

(f) Pin code

(g) Nationality

(h) Father's name or Husband's name Father's name Husband's name

(i) Name of the authorized person

(j) Date of entry of name in register (DD/MM/YYYY)

3.(a) Name of person who holds a beneficial interest in such

(b) Address Line I

Line II

(c) City

(d) State

(e) Country

(f) Pin code

(g) Nationality

4.(a) Date of declaration (DD/MM/YYYY)

(b) Name of the declarants

(c) Occupation

5. Date of receipt of declaration by the company (DD/MM/YYYY)

III. Particulars of shares in respect of which the person whose name is entered in the register of members of the company as a holder of shares does not hold the beneficial interest in such shares

1.(a) Number of shares

(b) Distinctive number of shares From To

(c) Kind of shares

(d) Face value of shares (Rs.)

(e) Paid-up value of shares (Rs.)

2.(a) Name of the person in whose name the above shares have been registered as holder in the register of members

(b) Address Line I

Line II

(c) City

(d) State

(e) Country

(f) Pin code (g) Nationality (h) Father's name or Husband's name Father's name Husband's name(i) Name of the authorized person (j) Date of entry of name in register (DD/MM/YYYY)

3.(a) Name of person who holds a beneficial interest in such shares

(b) Address Line I Line II (c) City (d) State (e) Country (f) Pin code (g) Nationality 4.(a) Date of declaration (DD/MM/YYYY)

(b) Name of the declarants

(c) Occupation 5. Date of receipt of declaration by the company (DD/MM/YYYY)

IV. Particulars of shares in respect of which the person whose name is entered in the register of members of the company as a holder of shares does not hold the beneficial interest in such shares

1.(a) Number of shares (b) Distinctive number of shares From To (c) Kind of shares (d) Face value of shares (Rs.) (e) Paid-up value of shares (Rs.)

2.(a) Name of the person in whose name the above shares have been registered as holder in the register members

(b) Address Line I
 Line II
 (c) City
 (d) State

(e) Country
 (f) Pin code
 (g) Nationality

(h) Father's name or Husband's name Father's name Husband's name

(i) Name of the authorized person
 (j) Date of entry of name in register (DD/MM/YYYY)

3.(a) Name of person who holds a beneficial interest in such

(b) Address Line I
 Line II
 (c) City
 (d) State

(e) Country
 (f) Pin code
 (g) Nationality

4.(a) Date of declaration (DD/MM/YYYY)

(b) Name of the declarants

(c) Occupation

5. Date of receipt of declaration by the company (DD/MM/YYYY)

V. Particulars of shares in respect of which the person whose name is entered in the register of members of the company as a holder of shares does not hold the beneficial interest in such shares

1.(a) Number of shares
 (b) Distinctive number of shares From To
 (c) Kind of shares
 (d) Face value of shares (Rs.)
 (e) Paid-up value of shares (Rs.)

2.(a) Name of the person in whose name the above shares have been registered as holder in the register of members

(b) Address Line I

Line II

(c) City

(d) State

(e) Country

(f) Pin code

(g) Nationality

(h) Father's name or Husband's name Father's name Husband's name

(i) Name of the authorized person

(j) Date of entry of name in register (DD/MM/YYYY)

3.(a) Name of person who holds a beneficial interest in such shares

(b) Address Line I

Line II

(c) City

(d) State

(e) Country

(f) Pin code

(g) Nationality

4.(a) Date of declaration (DD/MM/YYYY)

(b) Name of the declarants

(c) Occupation

5. Date of receipt of declaration by the company (DD/MM/YYYY)

Attachments

1.* Declaration by person referred to in section 89(1)

2.* Declaration by person referred to in section 89(2) or 89(3)

3. Optional attachment(s) - if any

List of attachments	
<div style="border: 1px solid black; height: 100px; width: 100%;"></div>	
<p>Declaration</p> <p>To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete I have been authorised by the board of directors' resolution dated * <input style="width: 80px;" type="text"/> (DD/MM/YYYY) to sign and submit this form</p>	<input type="button" value="Remove attachment"/>
<p>*To be digitally signed by <input style="width: 80px;" type="text" value="DSC BOX"/></p>	
<p>*Designation <input style="width: 200px;" type="text"/></p>	
<p>*Director identification number of the director; or DIN or PAN of the manager or CEO or CFO; or Membership number of the Company secretary <input style="width: 200px;" type="text"/></p>	
<p>Note: Attention is also drawn to provisions of Section 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively</p>	
<input type="button" value="Modify"/> <input type="button" value="Check Form"/> <input type="button" value="Prescrutiny"/> <input type="button" value="Submit"/>	
<p>For office use only:</p>	
<input type="button" value="Affix filing details"/>	
eForm Service request number (SRN) <input style="width: 100px;" type="text"/>	eForm filing date <input style="width: 100px;" type="text"/> (DD/MM/YYYY)
This e-Form is hereby registered	
Digital signature of the authorising officer <input style="width: 60px;" type="text"/>	<input type="button" value="Confirm Submission"/>
Date of signing <input style="width: 100px;" type="text"/>	(DD/MM/YYYY)

[F. No. 1/34/2013 CL-V-Part-I]

AMARDEEP SINGH BHATIA, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Part II, Section 3, Sub-section (i) vide number G.S.R. 260(E) dated 31st March, 2014 and subsequently amended vide the following notifications:-

Serial Number	Notification Number	Notification Date
1.	G.S.R. 415(E)	23.06.2014
2.	G.S.R. 537(E)	24.07.2014
3.	G.S.R. 669(E)	28.08.2015
4.	G.S.R. 737(E)	24.09.2015
5.	G.S.R. 862(E)	16.11.2015